

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429

IA/3421/ND/2023, IA/3994/ND/2023, IA/1192/ND/2023,
IA/4657/2022, IA/1642/2023, IA/2776/2023, IA/2774/2023,
IA/4865/ND/2023, IA/5131/ND/2023, IA/5129/ND/2023,
IA/5028/ND/2023, IA/5922/ND/2023, IA/5918/ND/2023,
IA/6055/ND/2023, IA/6366/ND/2023, IA/6749/ND/2023,
IA/6483/ND/2023, IA/745/ND/2024 IN IB/204/ND/2021

IN THE MATTER OF:

| | | |
|---------------------|-----|------------|
| Union Bank Of India | ... | Applicant |
| Versus | | |
| M/s. Supertech Ltd. | ... | Respondent |

Under Section 7 of IBC, 2016.

Order delivered on 11.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|--------------------|--|
| For the Applicant | : Adv. Amish Tandon, Adv. Anushree Kulkarni IA No. 745/2024, Adv. Karan Aggarwal, IA/6366/ 2023, Adv. ToyeshTewari, Adv. Nikhil Mehndiratta, & Adv. Agastya Sen, in I.A. No. 3421/2023 |
| For the Respondent | : |

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **21.03.2024**.

Sd/-
(Court Officer)